

Central Administrative Tribunal  
Principal Bench

R.A. No. 122 of 1999

in

O.A. No. 574 of 1998

New Delhi, dated this the 22<sup>nd</sup> June, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)  
Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

In the matter of:

Shri N.D. Qureshi ... Review Applicant  
Versus

Union of India & Anr. ... Review Respondents

ORDER (By Circulation)

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Perused the R.A.

2. None of the grounds contained therein bring it within the scope and ambit of Section 22(3) (f) A.T. Act read with order 47 Rule 1 C.P.C. under which alone any order/decision of the Tribunal can be reviewed.

3. The impugned order is a well considered and reasoned one, delivered after perusing the relevant documents/records and was not based merely on the submissions of counsel made during hearing.

4. The R.A. is dismissed.

Lakshmi Swaminathan

(Mrs. Lakshmi Swaminathan)  
Member (J)

S.R. Adige  
(S.R. Adige)  
Vice Chairman (A)

/GK/

Central Administrative Tribunal  
Principal Bench

R.A. No. 315 of 2000  
M.A. No. 2390 of 2000  
in  
O.A. No. 574 of 1998

New Delhi, dated this the 6th December, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)  
Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

In the matter of:

N.D. Qureshi .. Review Applicant

Versus

Union of India & Others .. Review Respondents

ORDER (By Circulation)

S.R. ADIGE, V C (A)

Perused the R.A. No. 315/2000 along with  
M.A. No. 2390/2000.

2. Applicant had filed O.A. No. 574/98 seeking implementation of an order said to have passed by Respondent No.1 (Union of India through Labour Secretary) on 18.7.94 and contained in Para 4.36 (a) to (g) of the O.A.

3. After hearing both parties and perusing the relevant records, this Bench had dismissed the O.A. by order dated 23.4.99 holding that applicant had not been able to establish that Respondent No.1 did indeed pass orders on 18.7.94 as claimed by applicant in Para 4.36(a) to (g) of the O.A.

4. R.A. No. 122/99 seeking review of the aforesaid order dated 23.4.99 was dismissed by circulation by order dated 22.6.99.

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5. Applicant has now filed another R.A. bearing No. 315/2000 seeking review of the Tribunal's order dated 23.4.99 along with M.A. No. 2390/2000 for condonation of delay.

6. There is no provision in law which empowers us to entertain this fresh R.A., seeking review of the Tribunal's order dated 23.4.99, the earlier R.A. No. 122/99 containing the same prayer having been rejected.

7. R.A. No. 315/2000 along with M.A. No. 2390/2000 are rejected.

*Lakshmi Swaminathan*  
(Mrs. Lakshmi Swaminathan)

Member (J)

*Adige*  
(S.R. Adige)  
Vice Chairman (A)

'gk'